

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
CRIMINAL APPEAL NO(s). 1255 OF 2002

ALO DAS Appellant (s)

VERSUS

U.O.I. & ANR. Respondent(s)

WITH Criminal Appeal No. 1256 of 2002
Criminal Appeal No. 1257 of 2002
Criminal Appeal No. 1258 of 2002
Criminal Appeal No. 1259 of 2002

Date: 15/11/2007 This Appeal was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.P. MATHUR
HON'BLE MR. JUSTICE G.S. SINGHVI

For Appellant(s) Ms. Mridula Ray Bharadwaj, Adv. (N.P.)

For Respondent(s) Ms. Neelam Sharma, Adv.
Mr. Tara Chandra Sharma, Adv.

Mr. Ranbir Chandra, Adv.
Ms. Sushma Suri, Adv.

UPON hearing counsel the Court made the following
ORDER

No one has appeared on behalf of the Appellant. Learned
counsel for Respondent Nos. 1 and 2 are present. The appeals are
dismissed in default.

(K.K. Chawla)
Court Master

(Radha R. Bhatia)
Court Master

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.1255 OF 2002

ALO DAS ..APPELLANT(S)

VERSUS

U.O.I. & ANR. ..RESPONDENT(S)

WITH

CRIMINAL APPEAL NOS.1256 OF 2002, 1257 OF 2002, 1258 OF
2002 AND 1259 OF 2002

ORDER

No one has appeared on behalf of the Appellant. Learned counsel for Respondent Nos. 1 and 2 are present. The appeals are dismissed in default.

.....J.
(G.P. Mathur)

.....J.
(G.S. Singhvi)

New Delhi;
November 15, 2007.